

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 109/MP/2026 along with IA (Diary) No. 316/2026

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking appropriate directions to CTUIL for allowing the conversion of the Connectivity granted under the Land-BG route to LOA route.

Petitioners : Ayana Renewable Power Private Limited (ARPPL) and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **9.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Samarth Kashyap, Advocate, ARPPL
Shri Rahul K Shaji, Advocate, ARPPL
Shri Anubhav Mishra, Advocate, ARPPL
Shri Atulya Singh, Advocate, ARPPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Respondent, CTUIL, submitted that CTUIL has not been able to file its reply as was directed by the Commission *vide* Record of Proceedings (RoP) dated 13.5.2025 owing to the position that the Petitioners have initiated parallel proceedings in a Writ Petition filed before the Hon'ble High Court of Delhi whereby the status quo has been granted *qua* the connectivity. Further, on 20.5.2026, the Commission also proposed the GNA (Fourth Amendment) Regulations, 2026; therefore, CTUIL is unable to file its response in the said situation. However, the learned counsel sought additional time for filing the status of the Petitioners' connectivity(s), and the details of the compliances met, in respect of each connectivity(s), towards the various milestones under the GNA Regulations.

2. Learned counsel for the Petitioners also sought additional time for filing their compliance affidavit, as called for in the RoP dated 13.5.2025 in the matter.
3. Considering the submissions of learned counsels for the parties, the Commission deemed it appropriate to adjourn the matter. Based on the request of the parties, the Commission permitted the parties to file their respective compliance affidavits in the matter within three weeks.
4. The Petition, along with IA, will be listed for hearing on **10.9.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)